

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 87880 of 2017

(Arising out of Order-in-Appeal No. IM/CGST/A-I/MUM/05/17-18 dated 13.09.2017 passed by the Commissioner of CGST & CX (Appeals-I) Mumbai).

M/s. Kotak Securities Ltd.

Appellant

Bakhtawar, 1st floor,
229, Nariman Point, Mumbai 400 021.

Vs.

Commissioner of CGST, Mumbai South

Respondent

13th floor, Air India Building,
Nariman Point, Mumbai 400 021.

WITH

Service Tax Appeal No. 87881 of 2017

(Arising out of Order-in-Appeal No. IM/CGST/A-I/MUM/04/17-18 dated 04.09.2017 passed by the Commissioner of CGST & CX (Appeals-I) Mumbai).

M/s. Kotak Securities Ltd.

Appellant

Bakhtawar, 1st floor,
229, Nariman Point, Mumbai 400 021.

Vs.

Commissioner of CGST, Mumbai South

Respondent

13th floor, Air India Building,
Nariman Point, Mumbai 400 021.

Appearance:

Ms. Sanchita Rungta, Advocate, for the Appellant
Shri Nitin Ranjan, Deputy Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86902-86903/2021**

Date of Hearing: 28.09.2021

Date of Decision: 28.09.2021

PER: BENCH

In these matters, the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS Form-IV filed.

2. Learned AR confirms the same.
3. Since the issue has been settled under SVLDRS, the appeals are dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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